GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UN-STARRED QUESTION NO. 928

TO BE ANSWERED ON THE FRIDAY, FEBRUARY 8, 2019/MAGHA 19, 1940 (SAKA)

NEGOTIABLE INSTRUMENTS ACT

928. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to amend the Negotiable Instruments Act to check piling of cheque bounce cases in courts; and
- **(b)** if so, the details thereof and if not, the time by which such proposal is likely to be considered?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) and (b): The Negotiable Instruments (Amendment) Act, 2018, has already been passed by Parliament and received the assent of the President on 02.08.2018. The Act addresses the issue of undue delay in final resolution of cheque bounce cases, with an object to provide substantial relief to payees of dishonoured cheques and also discourage frivolous and unnecessary litigation with respect to cheque dishonor cases, which would save time and money.
